

OA - 585/96

1./ 22.11.96.

List it on 3.1.97 for hearing on admission.

/CBS/

(V.N. Mehrotra)

Vice-chairman

03.01.97

The DB is not available today. List on 17.01.1997 for admission.

(V.N. Mehrotra)  
Vice-Chairman

4./ 17.1.97.

List it on 26.2.97 for hearing on admission.

/CBS/

(V.N. Mehrotra)

Vice-chairman

5

26.2.97

List on 5.5.97 for hearing on admission.

(V.N. Mehrotra)  
Vice-Chairman

6./ 5.5.97.

None for the applicant. List it on 23.7.97 for admission.

/CBS/

(K. Muthu Kumar)

Member (A)

(V.N. Mehrotra)

Vice-chairman

7  
23.7.97

CM

List on 5.9.97 for admission.

(V.N. Mehrotra)  
Vice-Chairman

8

5.9.97

List on 7.11.97 for admission.

CM

(V.N. Mehrotra)  
Vice-Chairman

9/7.11.1997

List on 20.1.1998 for admission.

MPS.

(V.N. Mehrotra)  
Vice-Chairman

10./ 20.1.98. Since no bench is available today, list it on  
30.3.98 for admission.

CBS/

*Vikas*  
(V.K. Srivastava)  
Dy. Registrar.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH PATNA

Order Sheet

Application No. OA - 585/96

199 in.....

Applicant (s) ... Respondent (s) ...

Advocate for Applicant (s) ... Advocate for Respondent (s) ...

Note of Registry

Orders of the Tribunal

11./ 31.3.98.

Shri R.H. Prasad, the counsel for the applicant.

Heard learned counsel for the applicant on the question of admission. Admit. Issue notices to the respondents to file their written statement within four weeks. Rejoinder, if any, may be filed by the applicant within two weeks thereafter. List it on 1.7.98 before the Registrar for completion of pleadings. Requisites may be filed within 10 days.

/CBSI

  
(L.R.K. Prasad)

Member (A)

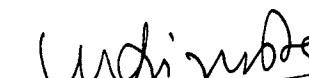
  
(V.N. Mehrotra)

Vice-chairman

12/1.7.1998

None for the parties. Notices were served to the Sr. Standing Counsel on behalf of the respondents. Receipt showing service of notice is kept in file 'C'. W/S has not yet been filed. Four weeks further time is allowed to file the same. List on 7.8.1998 for completion of records.

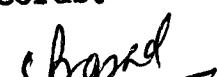
MES.

  
( V.K. Srivastava )  
Dy. Registrar

13/7.8.98

None for the parties. Notices were served to the Senior Standing Counsel on behalf of the respondents. W/S has not yet been filed. 4 weeks further time is allowed to file the same. List on 15.9.98 for completion of records.

AM.

  
( S. PRASAD )  
I/C Dy. Registrar

14/15.9.98 None for the parties. WS has not yet been filed. 4 weeks further time is allowed to file the WS. List it on 9.11.1998 for completion of records.

AM.

*Shri Ram Hriday Prasad*  
(S. PRASAD)  
I/C Dy. Registrar

XXXXXX

15/9.11.98 Shri Ram Hriday Prasad, learned Counsel for the applicant present. None for the respondents. Though 3 adjournments have already been granted for filing WS. WS has not been filed. List this case before the Hon'ble bench on 2.12.98 for direction.

AKJ

*A.K. Verma*  
(A.K. Verma)  
Registrar

16./ 2.12.98. W/S not yet filed. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 15.2.99 for direction.

/CBS/

*Lakshman Jha*  
(LAKSHMAN JHA)  
MEMBER (J)

*L.R.K. Prasad*  
(L.R.K. PRASAD)  
MEMBER (A)

17/15.2.1999

None for the applicant.

Shri V.M.K. Sinha, Sr.S.C. for the respondents.

The learned counsel for the respondents prays for and is allowed four weeks further time to file W/s. Rejoinder, if any, may be filed within two weeks thereafter. List it for direction on 5.5.1999.

MES.

*Lakshman Jha*  
( Lakshman Jha )  
Member (J)

*L.R.K. Prasad*  
( L.R.K. Prasad )  
Member (A)

18/5.5.1999

O. A. No. 585/96

None for the applicant.

W/s not filed so far. Four weeks further time is allowed to file the same. Rejoinder, if any, may be filed within a week thereafter. List it for direction on 28.6.1999.

M/S.

(Lakshman Jha)  
Member (J)

(L.R.K. Prasad)  
Member (A)

19./ 28.6.99.

On the request made by the Sr. Standing Counsel the matter be listed after four weeks by way of last chance on 29.7.99 for hearing. In the mean while, the respondents may file W/S.

/CBS/

(L.R.K. PRASAD)

MEMBER (A)

(S. NARAYAN)

VICE-CH AIRMAN

20/29.07.99

For want of time, hearing is adjourned to 28.09.1999.

SKJ

(L.R.K. Prasad)  
Member (A)

(S. Narayan)  
Vice-Chairman

21/28.9.99

None for the parties.

List it for hearing on 26.11.1999.

AKJ

(L.JHA)  
MEMBER (J)

(L.R.K. PRASAD)  
MEMBER (A)

OA-585/96

22/26.11.1999

List it for hearing on 17.1.2000.

MES.

(Lakshman Jha)  
Member (J)

(L.R.K. Prasad)  
Member (A)

23./ 17.1.2000.

For want of time, hearing is adjourned to 9.3.2000.

/CBS/

(L. HMINGLIANA)  
MEMBER (A)

(S. NARAYAN)  
VICE-CHAIRMAN

24/09.03.2000 For want of time, list it on 05.05.2000  
for hearing.

SKJ

(L. Hmingliana)/M(A)

(S. Narayan)/V.C.

25/5.5.2000

As D.B. of Court No.I is sitting  
at Ranchi, list it for hearing on 6.7.2000.

SKS

(L. Hmingliana)  
Member (A)

(L. Jha)  
Member (J)

26/6.7.2000

None for the parties.

List it for hearing on 17.8.2000 as a last chance.

AKJ

(L. HMINGLIANA)  
MEMBER (A)

(L. JHA)  
MEMBER (J)

27/17.8.2000

None for the applicant even today.

In view of the order passed on 6.7.2000,  
the case is dismissed for default.

SRK/

(L. Jha)  
Member (J)

(L.R.K. Prasad)  
Member (A)